



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Acquittal Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 12th July of 2018

SRO 311 :- In exercise of the powers conferred by sub-section (1) of Section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. Khilat Mohmud Bhat, Advocate, District & Sessions Judge, Rajouri as Special Public Prosecutor to conduct the case FIR No. 35/2017 P/S Thanamandi involving offences punishable under section 307,147,323 RPC pending adjudication before the Court of District Sessions Judge Rajouri.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,

Department of Law, Justice and Parliamentary Affairs

Dated :- 12 - 07- 2018

No. LD(ACQ)2018/49-Rajouri

Copy to the :-

1. Principal Secretary to Government, Home Department.
2. Registrar General, Hon'ble High Court of Jammu and Kashmir.
3. Director General of Police, J&K, Srinagar.
4. District Sessions Judge, Rajouri.
5. Director Prosecution, J&K, Srinagar.
6. Director Litigation, Jammu.
7. Public Prosecutor Rajouri, for information and necessary action.
8. General manager Government Press Srinagar for publication in the Government Gazette.
9. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

Deputy Legal Remembrancer

Department of Law, Justice & Parliamentary Affairs.